

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO.1287 OF 2018 IN
DFR NO. 3304 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Airkonnect Networks Pvt. Ltd.

.... Appellant(s)

Versus

**Maharashtra Electricity Regulatory Commission
& Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Kiran Singh
Mr. Amit Nagar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Kishan for R-1

ORDER

IA No. 1287 of 2018

(Appln. for condonation of delay in filing Appeal)

There is 627 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

:2:

DFR NO. 3304 OF 2018

Admit.

The interim order passed on 12.09.2017 in Appeal No. 337 of 2016 and batch shall apply to this case also.

Registry is directed to number the appeal and list the matter on **31.10.2018 and 01.11.2018** along with Appeal No. 337 of 2016 and batch.

(S. D. Dubey)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson